

लोग जो यहां आते हैं, उनको रजिस्टर करने के बारे में, क्योंकि आप लोग जानते हैं कि पहले कमनवैलथ कंट्रीज के लोगों को ऐसा करने की जरूरत नहीं होती थी। तो हमने एक कानून बनाया रजिस्टर करने का, क्योंकि अक्सर जो लोग बीजा लेकर आते हैं वे फिर वापस नहीं जाते। इस तरह से रजिस्टर करने का जो तरीका है, जो उसके मुताबिक अपने को रजिस्टर नहीं कराते हैं, उन्हें हम निकाल देते हैं। इससे पाकिस्तान में गलतफहमी पैदा हो गई है और वे लोग यह समझ बैठे हैं कि ज्यादा तादाद में लोग यहां से निकाले जायेंगे। यह बात सही नहीं है।

SHRI JASWANT SINGH: The hon. Deputy Minister stated with reference to the complaints about 'F' visas not being given by Pakistan to Indian nationals, that some complaints have been received and that the Pakistan Government has been moved. I would like to know when the Pakistan Government was moved and whether any reply has been received in regard to our complaint.

MR. CHAIRMAN: When did you move the Pakistan Government and what reply have you received? If you have not, when do you expect to receive one? That is what he asks. You cannot say when they will give you the reply.

SHRI JASWANT SINGH: This is a new case of 'F' visas.

SHRIMATI LAKSHMI MENON: In the answer it was said that so many individual cases were referred to at different times.

MR. CHAIRMAN: General Principles as well as individual cases.

SHRI JASWANT SINGH: I wanted to know about general cases. Complaints were received by the Govern-

ment that they are not issuing 'F* visas and the reply given was that we have drawn the attention of the Pakistan Government. I would like to know whether the Complaints was in regard to individual cases or it was a general complaint, may I know whether any reply has been received?

MR. CHAIRMAN: She says she has nothing more to add to what she has said.

DELEGATION TO CHINA ON CO-OPERATIVE FARMING

◆167. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister for PLANNING be pleased to state:

(a) whether the delegation which visited China to study co operative farming has submitted its report; and

(b) if so, what are the recommendations made by the delegation?

THE DEPUTY MINISTER FOR PLANNING (SHRI S. N. MISHRA) : (a) and (b). Yes. The report is under print and will be published shortly.

SHRI P. S. RAJAGOPAL NAIDU: How many members formed the team and whether their report is unanimous?

SHRI S. N. MISHRA: It was a seven-member delegation and the report has got some minutes of dissent. Two members have appended their minute of dissent.

SHRI P. S. RAJAGOPAL NAIDU: May I know how long it will take for the Government to consider this report and how long will it take on the part of the Government to implement this report?

SHRI S. N. MISHRA: Nothing can be said exactly as to the time, but I would only indicate that it is Government's intention to consider the report and also finalise future programme with targets as soon as possible.

SHRI SONUSING DHANSING PATIL:
Has the Government considered the report?

SHRI JAWAHARLAL NEHRU: The report was made to the Planning Commission. The Planning Commission members have received the report and have read it. Many others have also read it. Hon. Members will remember that it is not a report of Government Commission. It is a report of some people who have gone and studied conditions in China and have submitted a report. It is not for us to take any decision on their report. It is for us to profit by that report.

SHRI P. S. RAJAGOPAL NAIDU: May I know who sponsored this delegation to China? Is it the Government or the Planning Commission?

SHRI JAWAHARLAL NEHRU: The Planning Commission.

**ARRANGEMENT OF DEFERRED PAYMENT
FOR IMPORT OF CAPITAL GOODS IN INDIA**

*168. SHRI MAHESWAR NAIK: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the extent to which the arrangement of deferred payment for import of capital goods, as announced by the Government of India, has so far been availed of by the importers in India?

THE MINISTER FOR INDUSTRY (SHRI MANUBHAI SHAH): Government have so far approved deferred payment arrangements proposed by importers in 27 cases as follows:

- | | | |
|---|----|-----------|
| 1. Sugar Industry | .. | 16 cases. |
| 2. Chemicals and
Pharmaceuticals
Industry | .. | 4 cases. |
| 3. Cement Industry | .. | 2 cases. |
| 4. Paper Industry | .. | 2 cases. |
| 5. Textiles Industry | .. | 1 case. |
| 6. Automobiles Industry | .. | 1 case. |
| 7. Glass Industry | .. | 1 case. |
- [For Supplementaries, see cols. nos.

1913—16.]

**CUT IN THE REQUIREMENT OF FOREIGN
CURRENCY FOR NEW INDUSTRIAL
PROJECTS**

*173. SHRI M. GOVINDA REDDY:
Will the Minister for COMMERCE AND
INDUSTRY be pleased to state:

(a) whether any cut has been imposed by Government on the promoters of new industrial projects in India regarding their requirements of foreign currency to meet external costs; and

(b) what is the manner in which the cut has been imposed and what is the extent of the cut?

THE MINISTER FOR INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b). In view of the difficult foreign exchange position, import licences for capital goods are generally granted only on the basis of deferred payment arrangements. This has been made widely known through circular letters addressed to different Chambers of Commerce and Industry. C.C.I. & E.'s Public Notice of the 30th March, a copy of which is placed on the Table of the House, gives the broad outlines of the arrangements.

I would also like to add, Sir, that since the Screening Committee has been formed in January this year, 86 cases for capital goods of the import value of Rs. 46.5 crores have been approved.

(Copy of the Public Notice)

GOVERNMENT OF INDIA

**MINISTRY OF COMMERCE AND
CONSUMER INDUSTRIES IMPORT
TRADE CONTROL PUBLIC NOTICE NO.
28.PTC(PN)/57**

New Delhi, the 30th March 1957

Subject:—Grant of import licences for capital goods and heavy electrical plant.

Importers are aware that it has been decided to grant import licences for certain types of capital goods only if suitable terms of deferred payments are arranged by the importer concerned so that remit-